

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 3013
TO BE ANSWERED ON 20/12/2024

ENROLMENT OF PWDS UNDER MGNREGA

3013 SHRI M. MOHAMED ABDULLA:
SHRI AJIT KUMAR BHUYAN:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of beneficiaries under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) scheme, specifically for Persons with Disabilities (PwDs), categorized by disability type and State/UT-wise;
- (b) the criteria for providing employment to PwDs under MGNREGA scheme; and
- (c) the details of remuneration provided to PwDs currently covered under MGNREGA scheme?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a) & (b): State/Union Territory (UT) - wise numbers of differently-abled beneficiaries under Mahatma Gandhi NREGS during the financial year 2023-24 and current financial year 2024-25 (as on 16.12.2024) are given in **Annexure-I**.

As per the provisions of Para 9, Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), “adequate shelf of works shall be maintained by every Gram Panchayat to meet the expected demand for work in such a way that at least one labour intensive public work with at least one work which is suitable for particularly Vulnerable Groups especially the aged and the disabled which shall be kept open at all times to provide work as per demand.”

The provisions made for differently-abled persons under the Mahatma Gandhi NREGA Operational Guidelines are briefly reproduced below:-

As per para 9.3.2 of the guidelines, special conditions have to be created to facilitate the inclusion of differently-abled persons in the Mahatma Gandhi NREGS.

Further, as per para 9.3.3 of the guidelines, each State Government will identify specific works, which can be done by the disabled and vulnerable persons. In a village, different categories of persons with disabilities will be organized to come together as a fixed group to accomplish the works proposed for them under the Scheme, in a way that makes it possible for them to exercise their choice. On no grounds, should the disabled and vulnerable persons be paid lower wages as compared to other persons employed in Mahatma Gandhi NREGS works.

As per Schedule-II of the Mahatma Gandhi NREGS, 2005 the adult member of every household residing in any rural area and willing to do unskilled manual work may submit the names, age and the address of the household to the Gram Panchayat at the village level, in whose jurisdiction they reside, for registration of their household for issuance of a job card. If the job seeker is a single woman or disabled person or aged person or released bonded labour or belonging to Particularly Vulnerable Tribal Group, they must be given a special job card of a distinct colour which will ensure them a special protection in providing work, work evaluation and work as site facilitates, as the case may be.

(c): Under Mahatma Gandhi NREGS, wage payments are directly credited by the Central Government to the account of beneficiaries (including differently-abled persons) through the Direct Benefit Transfer protocol.

State-wise details of wages paid to differently-abled beneficiaries under Mahatma Gandhi Mahatma Gandhi NREGS during the last financial year 2023-24 and current financial year 2024-25(as on 16.12.2024) is given at **Annexure-II**.

Annexure -I

Annexure referred in reply to part (a) of Rajya Sabha Unstarred Question No. 3013 dated 20.12.2024.

State/Union Territory (UT) - wise number of differently-abled beneficiaries under Mahatma Gandhi NREGS during the last financial year 2023-24 and current financial year 2024-25 (as on 16.12.2024).			
Sl. No.	State/UTs	Number of differently-abled persons	
		2023-24	2024-25 (as on 16.12.24)
1	Andhra Pradesh	80606	73059
2	Arunachal Pradesh	811	772
3	Assam	5400	3064
4	Bihar	9122	6552
5	Chhattisgarh	27253	22608
6	Goa	0	0
7	Gujarat	12518	8618
8	Haryana	527	367
9	Himachal Pradesh	1483	1297
10	Jammu And Kashmir	3062	2086
11	Jharkhand	7294	4973
12	Karnataka	28094	23402
13	Kerala	2571	2235
14	Ladakh	33	31
15	Madhya Pradesh	53631	37663
16	Maharashtra	18273	18345
17	Manipur	1876	1738
18	Meghalaya	2588	1871
19	Mizoram	160	161
20	Nagaland	362	314
21	Odisha	15282	8952
22	Punjab	2848	2307
23	Rajasthan	30255	24801
24	Sikkim	144	127
25	Tamil Nadu	117210	106424
26	Telangana	46536	43705
27	Tripura	8447	7654
28	Uttar Pradesh	23129	23330
29	Uttarakhand	1465	1047
30	West Bengal	40	0
31	Andaman and Nicobar	12	7
32	Dadra and Nagar Haveli and Daman and Diu	3	13
33	Lakshadweep	0	0
34	Puducherry	834	760
	Total	501869	428283

(As per NREGASoft)

Annexure-II

Annexure referred in reply to part (c) of Rajya Sabha Unstarred Question No. 3013 dated 20.12.2024.

State-UT wise wages paid to differently-abled beneficiaries (As on 16th Dec.2024)			
SI. No.	States /Uts	Amount Paid to PWD Category (in Lakh)	
		2023-24	2024-25
1	ANDAMAN AND NICOBAR	1.27	0.34
2	ANDHRA PRADESH	8081.39	6187.49
3	ARUNACHAL PRADESH	118.68	81.85
4	ASSAM	328.05	163.13
5	BIHAR	822.56	568.42
6	CHHATTISGARH	1581.15	1110.02
7	DN HAVELI AND DD	0.04	0.39
8	GUJARAT	1072.37	758.70
9	HARYANA	37.45	20.63
10	HIMACHAL PRADESH	121.37	108.53
11	JAMMU AND KASHMIR	235.89	140.59
12	JHARKHAND	788.78	467.15
13	KARNATAKA	2223.07	1682.86
14	KERALA	527.85	333.36
15	LADAKH	4.58	4.19
16	MADHYA PRADESH	3231.24	1999.76
17	MAHARASHTRA	1139.58	1166.99
18	MANIPUR	151.18	104.66
19	MEGHALAYA	323.78	154.95
20	MIZORAM	36.36	29.28
21	NAGALAND	29.70	11.54
22	ODISHA	1483.26	856.48
23	PUDUCHERRY	77.96	36.48
24	PUNJAB	318.15	206.07
25	RAJASTHAN	2611.62	1737.49
26	SIKKIM	16.90	13.82
27	TAMIL NADU	21259.48	13334.78
28	TELANGANA	2956.26	2649.05
29	TRIPURA	746.61	592.46
30	UTTAR PRADESH	2442.41	1948.65
31	UTTARAKHAND	101.52	68.59
	Total	52870.48	36538.68
